



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Jammu, the 19th March, 2019

SRO213.-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Shri Ghulam Rasool Wani, KAS, Sub Divisional Magistrate, Dooru, to be competent authority for purposes of the said Act within the territorial jurisdiction of Tehsils Dooru, Qazigund and Shahabad Bala of District Anantnag.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah)IAS

Commissioner/Secretary to Government,
Revenue Department

No: - Rev/LB/02/2017

Dated: -19-03-2019

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Kashmir.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Anantnag.
6. Director, Archives, Archeology & Museums, J&K Jammu.
7. OSD to Advisor (KS) to Hon'ble Governor for information.
8. Shri Ghulam Rasool Wani, KAS, Sub Divisional Magistrate, Dooru.
9. Manager Government Press, Jammu/Srinagar for publication in the Govt.Gazette
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website Revenue Department.
12. Notification / Stock file.

(Ghulam Rasool) KAS

Deputy Secretary to Government
Revenue Department